



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Organal Application No	580	of 200	<u> </u>
Original Application No. Applicant (s) Nocuseta Mahavul Com	Respon	dent (s). Clauban .a.2.	India con
Advocate for Applicant (s) Mr. Ashav Mill			

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Registrations

1. ORDER DATED 15.6.2004.

On being mentioned records of this case have been put up today.

Thirteen Applicants have joined together in this O.A. and by filing M.A. No. 437 of 2004, they have sought permission to prosecute this case jointly. Copy of this M. A. has also been served on Mr. Sashi B. Jena, learned Addl. Standing Counsel for the Union of India .

ORDERS OF THE TRIBUNAL

Having heard Mr. Ashok Ku. Mishma-2, learned Counselappearing for the Applicants and Mr. S. B. Jena, learned Addl. Standing Counsel for the Union of India (on whom a copy of this M. A. has already been served) the prayer for prosecution of this case jointly(by thirteen Applicants) is hereby allowed; subject to payment of an additional amount of Rs. 600/- in shape of Bank Draft. Mr. Mishra, undertakes to deposit the Bank Draft worth of Rs. 600/- by 17.6.2004.

that in the event of deposit of Bank

Draft of Rs. 600/=, this O.A. number be

confined in respect of Applicant No.1

and separate OA numbers be assigned in

respect of Applicants 2 to 13; for

statistical purposes.

M.A.No.437 of 2004 is accordingly allowed and disposed of.

MEMBER (JUDICIAL)

2. ORDER DATED 15.6.2004.

- learned Counsel appearing for the

 Applicants and Mr. Sashi B. Jena, learned

 Additional Standing Counsel for the

 Union of India (on whom a copy of this O.A.

 has already been served) and perused

 the materials placed on record.
 - 2. Applicants thirteen in number have claimed that they were engaged as Casual

Labourers under the Telecom Department of the Government of India and by filing the present Original Application under section 19 of the Administrative Tribunals Act, 1985%, they have challenged the steps taken by the Respondents to regularise the services of 455 (out of 1437) Casual Labourers, on the ground that the Respondents did not consider their cases for regularisation. Apart from other grounds, the Advocate for the Applicants, states that while ignoring the cases of Applicants, the Respondents have enlisted several other persons (who were either never engaged for therequired period or engaged at a later point of time than the Applicants have placed on record several materials to substantiate their cases.

In the above premises, without waisting any time and without entering into themerits of these cases, the same are hereby disposed of, at this admission stage, by asking each of the Applicants to submit consolidated representations (individually) to the Respondents (by giving full details in the prescribed bio-data form of the Department) by the end of June, 2004 and the Respondents are hereby asked to consider the said representations of the Applicants (by entering into an enquiry to find out as to whether

the Applicants have got any case for regularisation) which they should do by the end of september, 2004 under intimation to the Applicants. With these observations and directions, all these O. As are disposed of No costs.

4. Send copies of this order, alongwith copies of the Original Applications to the Respondents and free copies of this order be given to learned counsel for both sides.

MEMBER (JUDICIAL)

Copies of order
Do 15/6/py 23sued
to consel for
bour force.

colour of on which